

F. No. 1829/Health Certificate/FSSAI/Imports-2021
Food Safety and Standards Authority of India
(A Statuary Authority established under the Food Safety and Standards Act, 2006)
(Trade & International Cooperation Division)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated: The 27th October, 2022

Order

Subject: -Requirement of Health Certificate accompanied with the import of food consignments-reg.

The Food Safety and Standards Authority of India has issued an order dated 3rd August, 2022 and its subsequent clarification vide order dated 26th September, 2022 on the subject cited above. In this regard, comments were also sought from WTO members. Considering the comments received from the trading partners in respect of implementation time, it has been decided that the date of implementation of said order shall be extended by two months and the order will be now effective from 1st January, 2023.



(Dr.Amit Sharma)
Director (Trade and IC)

To,

- 1) All Authorized Officers –for compliance of above advisory.
- 2) Additional Director General, Risk Management Division, Central Board of Excise and Customs (CBIC).
- 3) Director, Customs-for circulating to all officials of Customs who has been nominated as Authorized Officers.
- 4) Commissioner (Single Window), CBIC for circulating to all officials of Customs who has been nominated as Authorised Officers.